दूरभाष: / Ph. : 0532–2569727

क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
REGIONAL OFFICE, U. P. POLLUTION CONTROL BOARD

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज – 221506
Avas Vikas Parishad Colony, Sector-10, Scheme No. 3, Jhunsi, Prayagraj,
roprayagraj@uppcb.in

संदर्भ सं0 Go1014 /OA No 422/2022/2023 दिनांक 17/01/2023

To,

E-Mail/Registered Post

The Registrar,
The National Green Tribunal
Principal Bench,
New Delhi
E-Mail:- judicial-ngt@gov.in

Subject:- Compliance of direction issued by Hon'ble National Green Tribunal in O.A No. 422/2022 Mohammad Saleem Farukhi Vs. State of Uttar Pradesh in order dated 10-10-2022.

Sir,

With reference to the subject mentioned above, this is to inform you that in compliance of order issued on dated 10-10-2022 by Hon'ble National Green Tribunal in O.A No. 422/2022 Mohammad Saleem Farukhi Vs. State of Uttar Pradesh, the compliance report is submitted for your kind perusal and necessary action please.

Encl:-As Above.

Your Sincerely

16/1/23

(R. K. Singh)
Regional Officer

Copy to:-

1. Member Secretary, U.P. Pollution Control Board Lucknow for information.
2. District Magistrate, Prayagraj for information.
3. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board Lucknow for information.
4. Chief Law Officer, U.P. Pollution Control Board Lucknow for information.
5. Sri Pradeep Misra, Advocate on Record, Hon'ble Supreme Court/NGT, B-235, Sector-19, Noida, for perusal and necessary action please.

16/1/23

Regional Officer

16/01/23

Compliance Report in Order No. 422/2022 Mohammad Salim Farooqui Vs. State of U.P. in Order datted 10.10.2022 passed by Hon'ble Hon'ble National Green Trubunal New Delhi.

As per previous order Hon'ble N.G.T. New Delhi passed following order.

1.....Mohammad Saleem Farukhi resident of 10 Avadh Bihari Lal Road Pratapgarh has sent the present letter petition, which has been treated and registered as original application, complaining that Mohammad Tayab son of Mohammad Musafir is running sawmill (aarra machine) in village Chakra Kasimpur @ Phoolpur Block Sikandra, District Allahabad (now Prayagraj) under licence No. ALD 54/11-12. The project proponent has illegally shifted the location of sawmill (aarra machine), in Khasra No.00010 Khatauni No.1375, from its license sight to the Lilhat Phoolpur, Allahabad. As per the Uttar Pradesh Establishment and Regulation of Saw-Mills Rules, 1978 saw mill cannot be established within 10 kilometers of forest area but the above sight is within 4 kilometers from the forest area. The above said sawmill (aarra machine) is also situated at the distance of one thousand meters from O. A. No. 422/2022 Mohammad SaleemFarukhi Vs. State of U.P -2- the road and green trees are being cut in the same day and night. Only one vertical bandsaw machines can be used under above said licence as per State Level Committee Letter No. SLC1130/41-1 dated 01.10.2010 but the project proponent is using more than one vertical bandsaw machines.

Inspection was carried out regarding above claims of the petitioners, the saw mill is situated at approximate 200 meters distance from Phoolpur- Mubarakpur link road. Unit has been established without obtaining prior Consent to Establish from U.P. Pollution Control Board and has also not obtained Consent to Operate for operation of saw mill. The unit is categorized under Green category. A notice has been sent to saw mill for not operating without CTE & CTO on dated 12.12.2022 copy of notice is annexed as **Annexure no.-1**

At the time of inspection one vertical band saw was found installed and in working condidtion and some instruments/equipments that make the component of the horizontal bank saw were also found kept under the wrap (uninstalled) in the premises of the saw mill.

The factual and action taken report is submitted as per above details in compliance of the order of Hon'ble National Green Trubunal dated 10.10.2022 for kind consideration.

16/1/23

(R.K. Singh)
Regional Officer
U.P. Pollution Control Board
Prayagraj

E:\Sunil Kumar-Steno\ro\without pad - 1/lab

दूरभाषः/Ph. : 0532–2569727

क्षेत्रीय कार्यालय उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर–10, योजना संख्या–3, झूँसी, प्रयागराज – 221506

Email-roprayagraj@uppcb.in

संदर्भ सं0 G00834/ OAN0-422/2022/2022 दिनांक 12/12/2022

सेवा में,

मोहम्मद तैयब पुत्र श्री मोहम्मद मुसाफिर
इस्लामाबाद कस्बा, फूलपुर,
प्रयागराज।

विषयः **जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1974 की धारा 25/26 तथा वायु (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1981 की धारा 21/22 के अनुपालन के संबंध में।**

महोदय,

कृपया उपरोक्त विषय का संदर्भ ग्रहण करने का कष्ट करें। आपके आरा मशीन का निरीक्षण इस कार्यालय द्वारा दिनॉक 13.07.2022 को कराया गया। यद्यपि निरीक्षण के समय आरा मशीन बंद पाया गया। तत्कम में अवगत कराना है कि आप द्वारा बिना राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1974 की धारा 25/26 एवं वायु (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1981 की धारा 21/22 के अन्तर्गत न तो आरा मशीन की स्थापना हेतु एनओसी प्राप्त की गयी है एवं न ही संचालन हेतु सहमति प्राप्त किया गया है, जो उपरोक्त अधिनियमों में वर्णित प्राविधानों का स्पष्ट उल्लघंन है।

उपरोक्त परिपेक्ष्य में आपको निर्देशित किया जाता है कि किन परिस्थितयों में आप द्वारा जल (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1974 की धारा 25/26 एव वायु (प्रदूषण निवारण तथा नियत्रंण) अधिनियम 1981 की धारा 21/22 का उल्लंघन कर इकाई का संचालन किया जा रहा है, के संबंध में अपना स्पष्टीकरण/पक्ष एक सप्ताह के अंदर प्रेषित किया जाना सुनिश्चित करें तथा प्रत्येक दशा में सहमति आदेश (जल/वायु) प्राप्त किये जाने के उपरांत ही उद्योग का संचालन करें, अन्यथा की स्थिति में इकाई के विरूद्ध नियमानुसार कार्यवाही हेतु संस्तुति सक्षम प्राधिकारी को प्रेषित कर दी जायेगी, जिसके लिए आप स्वयं उत्तरदायी होंगे।

भवदीय,

12/12/22

(आर0के0 सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपिः मुख्य पर्यावरण अधिकारी (वृत्त–2), उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर को सूचनार्थ प्रेषित।

12/12/22

क्षेत्रीय अधिकारी

O/C